IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

23. CP(IB)- 1349(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.07.2021**

Name of the Parties: BBM Acoustic India Pvt. Ltd.
Vs.
Man Energy Solutions India Pvt. Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Omkar Deosthale, Ld. Counsel for the Petitioner present. Mr. Ruturaj Bankar, Ld. Counsel for the Respondent present.

2. Both sides submitted that the matter is amicably settled between the parties and consent terms have been executed between the parties.

3. Accordingly, on the request made by the Petitioner, the Petition is dismissed as withdrawn.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

/skd/